

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated: Guwahati, the 27th of June, 2023

HC.XI-07/2022/278/RC: In supersession of earlier Notification dated 18th July, 2022, the Gauhati High Court has been pleased to issue the following new guidelines in connection with the maintenance of records of arbitral proceedings:

“Unless otherwise not returned by the Arbitrator to the parties as per the agreed procedure, the Arbitral Tribunal shall retain the records of the arbitration proceedings for a period of 1 (one) year, from the date the signed copy of the Award is delivered to the parties.”

This Notification shall come into force with immediate effect.

By order,
Sd/-

Aparna Ajitsaria
REGISTRAR GENERAL

Memo No HC.XI-07/2022/279-302/RC **dated 27-06-2023**

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Admin./Vig./Judl./Estt.) Gauhati High Court, Guwahati.
7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.

8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.

(He is requested to circulate this Notification among all the Officers and Bar Associations of his concerned State)

9. The District and Sessions Judge,

Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Charaideo / Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup (M) / Kamrup / Karimganj / Karbi Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia / Udalguri / West Karbi Anglong.

(He/ she is requested to circulate this Notification amongst all the Officers and the Bar Associations of his/her district)

10. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi – 110 002.

11. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim, for the information of all the members of the Council.

12. The Secretary General, Gauhati High Court Bar Association, for the information of all the members of the Association.

13. The Secretary, All Assam Lawyers' Association, for the information of all the members of the Association.

14. The Secretary, Lawyers' Association, Guwahati, for the information of all the members of the Association.

15. The Secretary, Advocates' Association, Guwahati, for the information of all the members of the Association.

16. The Joint Registrar, (_____), Gauhati High Court, Guwahati.

17. The Deputy Registrar (_____) Gauhati High Court, Guwahati.

18. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.

19. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.

20. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
21. The Administrative Officer, Judicial Academy, Assam.
(He is directed to place the Notification before the Hon'ble Director)
22. The Project Manager, Gauhati High Court, Guwahati.
(He is directed to upload the Notification in the website of the Gauhati High Court)
23. The Private Secretary to Hon'ble Mr. / Mrs. Justice _____ Gauhati High Court, Guwahati, for the information of his/her Lordship/Ladyship.
24. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

27-6-23

REGISTRAR GENERAL